

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:156

ANSWERED ON:14.07.2009

MISSING FOREIGN NATIONALS

Agarwal Shri Jai Prakash;Laguri Shri Yashbant Narayan Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a large number of foreign nationals, including Afghanis and illegal Bangladeshis migrants, have been reported missing in the country;
- (b) if so, the details of such cases reported during each of the last three years and the current year, country-wise;
- (c) whether it has come to light that these missing nationals were reported to be involved in illegal activities including terrorism in the country;
- (d) if so, the details of such cases reported during the said period;
- (e) whether such persons including illegal Bangladeshi migrants have acquired ration cards, voter I-cards, driving licences etc;
- (f) if so, the details of such cases reported during the said period and action taken against erring officials who issued such documents; and
- (g) the steps taken by the Government in this regard including detection and deportation of such illegal migrants?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (g): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (g) OF LOK SABHA STARRED QUESTION NO. 156 FOR 14.7.2009 REGARDING 'MISSING FOREIGN NATIONALS.'

(a) to (g): The detection and deportation of illegally staying foreigners (including Afghani and Bangladeshi immigrants) is an ongoing process. The power to detect and deport foreigners living illegally in the country are vested in the Central Government under section 3(2)(c) of the Foreigners Act, 1946 and these powers have also been delegated to the State Governments and Union Territory Administrations.

The number of arrivals, overstayal, arrest and deportation of foreigners belonging to 161 countries who came on valid travel documents during the years 2005 to 2007, is given below:

Year Arriva Overstayal Arrested Deported

2005	39,67,382	35,610	17,265	16,350
2006	44,47,167	49,945	11,120	14,933
2007	50,96,990	53,945	12,535	13,348

A statement providing the country-wise details in respect of foreigners deported from India during the year 2005, 2006 and 2007 is at Annexure-I.

Police and maintenance of law and order being State responsibility primarily, the detection of missing foreign nationals including those involved in illegal activities and terrorism is a continuing priority for all States/Union Territory Administrations, as also the Central Government. As and when such persons are detected, cases are registered against them by the local police authorities under the relevant laws. Furthermore, as and when foreign nationals including illegal Bangladeshi immigrants who have acquired ration cards, voter ID cards and driving licenses etc. are detected, appropriate action is also taken against them. In those cases where the foreigner is arrested and action taken under the relevant Acts, the foreigner is deported/repatriated only after completion of his sentence. The foreigner is deported under section 3(2)(c) of the Foreigners Act, 1946. Given the disaggregated nature of the activity, case specific data is not centrally maintained.

